

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP(IB)No.1614/KB/2019
IA(IB)No. 341/KB/2020

Present: 1. Hon'ble Member (J), Shri M. B. Gosavi (J)

2. Hon'ble Member (T), Shri V.K. Gupta (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 5th March, 2020, 10:30 A.M

Name of the Company		Prism Johnson Ltd Vs. RNM Infra Pvt Ltd	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1	VIJAY NATH SHA Advocate	for operational creditor	<i>[Signature]</i> 05/3/2020
---	----------------------------	-----------------------------	---------------------------------

2.	Kachan Datta	IRP	<i>[Signature]</i> 5/3/2020
----	--------------	-----	--------------------------------

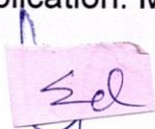
3.	Rohit Anand, Adv. of	IRP	<i>[Signature]</i> 5/3/20.
----	----------------------	-----	-------------------------------

1.	Mr. Manjiv Bhutonia, Adv	Applicant, Corporate Debtor	<i>[Signature]</i> 5/3/2020
2.	Mr. Vikas Baisya.		
3.	Mr. Ritoban Sarkar, Adv		
4.	Mr. Haseen Mustafi		

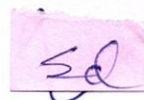
Order attached

ORDER

Ld. Counsel for the operational creditor appears. Corporate debtor is already admitted in CIRP vide order dated 21.01.2020. Ex-parte order was passed by the Special Bench. IA(IB) 341/KB/20 is filed by the corporate debtor for setting aside the ex parte order under Rule 49 read with rule 11 of NCLT Rules. Copy of application is served to the original operational creditor. Ld. Counsel seeks time to file reply. It is to be filed within two weeks by giving copy to the other side. Ld. IRP appears. 3rd progress report is filed. He submits that CoC is constituted. However, we direct the IRP not to proceed with the matter till disposal of this application. Matter to appear for further consideration on 26.03.2020.



(Virendra Kumar Gupta)
Member (T)



(M. B. Gosavi)
Member(J)